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# Madhya Pradesh Swayatta Sahkarita Adhiniyam, 1999 2 of 2000

[04 January 2000]

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# Madhya Pradesh Swayatta Sahkarita Adhiniyam, 1999 2 of 2000

### [04 January 2000]

A Act to provide for the formation of cooperative and conversion of a cooperative society into the cooperative as self-reliant, self-help, mutual-aid, autonomous, voluntary, democratic, business enterprises, owned, managed and controlled by members for their economic and social betterment, through the financially gainful provision of services which fulfill a common core need felt by them, and for the matters connected therewith or incidental thereto. Be it enacted by the Madhya Pradesh Legislature in the Fiftieth Year of the Republic of India, as follows:-

CHAPTER 1 Preliminary

## 1. Short title, extent and commencement :-

- (1) This Act may be called the Madhya Pradesh Swayatta Sahkarita Adhiniyam, 1999.
- (2) It extends to the whole of the State of Madhya Pradesh.
- (3) It shall come into force on such date as the State Government may, by notification, appoint.

#### 2. Definitions :-

- (1) In this Act, unless the context otherwise requires;-
- (a) "arbitration council" means a group of three individuals

constituted by the

general body of a cooperative for settlement of disputes under section 57 in

accordance with the provisions of this Act and the byelaws;

(b) "board" means the governing body of a cooperative by whatever name called,

to which the direction of the affairs of the cooperative is entrusted under the

byelaws;

(c) "byelaws' means the byelaws of a cooperative for the time being in force and

includes the amendment made therein from time to time;

(d) "chief executive" means the individual, in paid or honorary capacity, nominated

or elected or appointed by the board from among members, directors or others,

in accordance with the byelaws, who shall perform such functions, have such

responsibilities and exercise such powers as specified in the byelaws, and

assigned by the board; (e) "common need" means the economic need which is common to all persons who

wish to form a cooperative, or have taken membership in a cooperative, and

which is consistent with the objective of the cooperative;

(f) "cooperative", where used as a noun, means an autonomous association of

persons united voluntarily to meet their common need through a jointly owned

and democratically controlled enterprise registered under this Act;

(g) "cooperative society' means a society registered under the Cooperative

Societies Act;

(h) "cooperative Societies Act" means the Madhya Pradesh Cooperative Societies

Act, 1960 (No.17 of 1961);

(i) "cooperative business" means a business which intends to function in

accordance with the cooperative principles specified in Schedule A,

(j) "cooperative identity" means the statement of cooperative I identity specified in

Schedule A;

(k) "cooperative Tribunal" means the Madhya Pradesh State cooperative Tribunal

constituted under section 77 of the Cooperative Societies Act;

(I) "core services" means the central services provided to members, through which

a cooperative intends to meet the need common to all members for the

fulfillment of which the cooperative was formed, and includes value-adding

services;

- (m) "Court" means the Civil Court of competent jurisdiction;
- (n) "deficit" means the net excess of expenditure over income, arrived at, at the

end of a financial year;

(o) "deficit charge" means the amount collected from or debited to the accounts of,

members, in proportion to the use or non-use of the services of the cooperative, in accordance with the byelaws and resolution of the general body,

to meet deficit, if any, in whole or in part;

(p) "delegate" means a person elected by group of individual members to represent

them in the general body of the cooperative in accordance with the byelaws of

the cooperative;

- (q) "delegate general body" in relation to a cooperative means all its delegates;
- (r) "delegate general body meeting " means a meeting of the delegates, called and

conducted in accordance with the provisions of this Act and the byelaws;

- (s) "director" means the director of the board;
- (t) "family' means a person, his spouse, his children dependent on him and his

other relatives dependent on him and jointly residing with him;

(u) "general body" in relation to a cooperative, means all its members; (v) "general meeting" means a meeting of the general body called and conducted

in accordance with the provisions of this Act and the byelaws;

(w) "member" means a person who is admitted as a member of the cooperative in

accordance with the provisions of this Act and the byelaws;

(x) "office-bearer" means President and Vice President and director elected by the

board to any office of cooperative in accordance with the byelaws;

(y) "potential member" means a person who does need the core services being

offered by a cooperative, and is eligible to be a member of that cooperative,

but has not yet applied for membership;

(z) "primary cooperative " means a cooperative of which no other cooperative is a

member;

(aa) "Registrar" means the Registrar of cooperatives appointed under section 3 of

this Act;

(bb) "Representative" means a member nominated for the time being by a

cooperative to represent its interest at the time of promotion of a secondary

cooperative and at a meeting of secondary cooperative to which the cooperative

is affiliated.

- (cc) "secondary cooperative" means a cooperative whose members are cooperatives;
- (dd) "service "means such facilities as are organised primarily for being provided by

the cooperative to members to meet its objective.

(ee) "special resolution" means a resolution of the general body which has the

approval of more than fifty percent of the members having right to vote and

not less than two third members present and noting at the general meeting;

- (ff) "surplus" means the excess of income over expenditure, arrived at, at the end of
- a financial year, after the payment of interest, if any, on share capital, and

before the payment of surplus refund, and allocation of reserves and other

funds;

(gg) "surplus refund" means the refund from the surplus given to or credited to the

accounts of, members, in proportion to their use or non use of the

services of

the cooperative in accordance with the byelaws and resolution of the general

body;

(2) Words and expressions used in this Act and not defined herein but defined in the

Madhya Pradesh Cooperative Societies Act,1960 (No.17 of 1961), and the rules

made thereunder, shall have meaning assigned to them in that Act and the rules

made thereunder.

CHAPTER 2

Incorporation

## 3. Registrar and other officers :-

The State Government shall appoint a person to be the

Registrar of cooperatives for the State and may appoint one or more officers of the following

categories to assist him, namely:-

- (a) Additional Registrar of cooperatives;
- (b) Joint Registrar of cooperatives;
- (c) Deputy Registrar of cooperatives;
- (d) Assistant Registrar of cooperatives;
- (a) such other categories of officers as may be specified by the State Government in this behalf.
- (2) The officers appointed to assist the Registrar shall within such areas as the State

Government may specify, exercise such powers and perform such duties conferred

and imposed on the Registrar by this Act as the State Government may, by special

or general order, direct.

(3) The officers appointed to assist the Registrar shall be subordinate to him and shall

work under his general guidance, supervision and control.

# 4. Registration of Cooperative :-

(1) Subject to the provisions of this Act, a cooperative which intends to be self reliant, autonomous, voluntary, democratic business enterprise

constituted in accordance with the cooperative principles specified in Schedule A or a

cooperative established with the object of facilitating the operations of such cooperatives,

other than the housing cooperative shall be registered under this Act. Provided that no

cooperative which has taken loan, share capital or Government guarantee from Government

shall be registered as a cooperative under this Act.

(2) No cooperative, other than a cooperative of which another cooperative is a member,

shall be registered under this Act unless it consists of at least ten persons competent

to contract under section 11 of the Indian Contract Act, 1872 (IX of 1872) and

belonging to twenty different families.

(3) For the purpose of registration, an application therefor shall be submitted to the

Registrar by hand or by registered post, signed by at least ten persons qualified

under sub-section(2) who wish to form a primary cooperative or by a duly authorised

person on behalf of every such registered cooperative which wish to form a

secondary cooperative.

(4) The person by whom or on whose behalf such application is made shall furnish such

information in regard to the proposed cooperative as the Registrar may require.

- (5) Every such application shall be accompanied by -
- (a) the original declaration signed by applicants expressing commitment to the

cooperative principles specified in Schedule A;

(b) the original and four copies of the proposed byelaws of the cooperative as

adopted by the applicants; (c) a true copy of the resolution passed at a meeting by the applicants adopting

the byelaws;

a list of names of the applicants with their complete addresses;

a copy of a treasury challan in support of payment of registration fee

calculated in accordance with the provisions of sub-section(1) of

section 18.

(6) The Registrar shall register the cooperative and also take on record its byelaws and

communicate by registered post a certificate of registration and the original byelaws

signed and sealed by him, within sixty days from the date of submission or receipt of

application for registration, as the case may be, to such person specified in the

application for the purpose subject to the fulfillment of the following conditions,

namely:-

- (a) the application is in conformity with the requirements laid down by this Act;
- (b) the object of the proposed cooperative is the economic and social betterment of

its members through the provision of core services to fulfil such common need

as specified in the proposed byelaws;

(c) the proposed byelaws are not inconsistent with the provisions of this Act and

are not against the aims and objects of the cooperative; and

- (d) the registration fee has been paid.
- (e) If the conditions laid down in sub-sections(4) and (6) are not fulfilled, the

Registrar shall communicate by registered post the order of refusal together

with the reasons therefor, within sixty days from the date of submission or

receipt of application for registration, as the case may be, to the person as

specified in the application for the purpose:

Provided that no order of refusal shall be passed without giving an opportunity of

being heard to the applicant.

(8) The certificate of registration signed and sealed by the Registrar shall be conclusive

evidence that the cooperative mentioned therein is a cooperative duly registered

under this Act, unless it is proved that the registration of the cooperative has been

subsequently cancelled.

(9) No cooperative shall commence business unless it has obtained a certificate of

Registration under sub-section (7) and every member of such cooperative carrying

on business in contravention of this sub-section shall be severally liable for all

liabilities incurred in such business.

(10) Where within sixty days of submission or receipt of the application for registration, as

the case may be, an applicant receives neither the certificate of registration nor the

order of refusal, the applicant may move the Cooperative Tribunal for redressal.

## 5. Conversion of cooperative society into cooperative :-

(1) Notwithstanding anything

contained in the Cooperative Societies Act, the cooperative society other than a housing

cooperative society registered and functioning under the Cooperative Societies Act, which

intends to convert itself into cooperative, may apply for conversion under this Act: Provided that where the Central Government or State Government have given share

capital loan or Government guarantee to a cooperative society intending to convert itself

into a swayatta cooperative under this Act, the cooperative society shall, before applying for

under this Act, return such share capital loan or guarantee to such Government, and such

Government shall accept such returned share capital loan or guarantee as the case may be.

(2) (a)An application for conversion shall be submitted to the Registrar by hand or by

registered post, by the elected board of such cooperative society which intends to

convert itself into a cooperative under this Act, on the basis of a resolution passed by

a majority of members present at a meeting of the general body of the cooperative

society making application under sub-section (1) (hereinafter in this section referred

to as such general body), called with atleast twenty days notice; provided that such

meeting is attended by atleast twenty-five percent of total members or five hundred

members, which ever is less.

(b) The person by whom or on whose behalf such application is made shall furnish

such information in regard to the cooperative society applying under subsection(1) or the proposed cooperative as the Registrar may require.

- (3) Every such application shall be accompanied by-
- (a) a true copy of the resolution of such general body expressing commitment to

the cooperative principles specified in Schedule A;

(b) evidences to show that the society is not in possession of any share capital ,

loan or guarantee or has not received grant from the central or the State

Government.

(c) the original and four copies of the byelaws of the proposed cooperative as

adopted by such general body;

- (d) a true copy of the resolution of such general body adopting the byelaws;
- (e) a true copy of the latest annual report and audited statement of accounts of

such cooperative society;

(f) a true copy of the resolution of such general body along with particulars

regarding the writing off of accumulated losses, if any from various reserves or

by debiting to the accounts of members as decided at the meeting of such

general body.

- (g) a list of members who attended such general body meeting;
- (h) a copy of the treasury challan in support of payment of registration fee

calculated in accordance with the provisions of sub-section (1) of section 18.

(4) The Registrar shall register the cooperative and also take on record its byelaws and

communicate by registered post a certificate of registration and the

original byelaws

signed and sealed by him, within ninety days from the date of submission or receipt

of application for registration, as the case may be, to such person as specified in the

application for the purpose subject to the fulfillment of following, namely:- a. the application is in conformity with the requirements laid down by this Act;

b. the object of the proposed cooperative is the economic and social betterment of

its members through the provision of core services to fulfil such common need

as specified in the proposed byelaws;

- c. the proposed byelaws are -
- (I) not inconsistent with the provisions of this Act; or
- (ii) not against the aims and objects of the cooperative; or
- (iii) Is in conformity with the cooperative principles specified in Schedule A; and
- (d) the registration fee has been paid.
- (5) If the conditions mentioned in sub-sections (3) and (4) are not fulfilled, the Registrar

shall communicate by registered post the order of refusal together with the reasons

therefor, within ninety days from the date of submission or receipt of application for

registration, as the case may be, to the person as specified in the application for the

purpose; Provided that no order of refusal shall be passed without giving an

opportunity of being heard to the applicant.

(6) The certificate of registration signed and sealed by the Registrar shall be conclusive

evidence that the cooperative mentioned therein is a cooperative duly registered

under this Act, unless it is proved that the registration of the cooperative has been

subsequently cancelled,

(7) Where within ninety days of submission or receipt of the application for registration,

as the case may be, an applicant receives neither the certificate of registration nor

the orders of refusal, the applicant may move the cooperative

Tribunal for redressal.

(8) Where a cooperative is registered under sub-section (4), it shall send to the

Registrar of Cooperative Societies a copy of the registration certificate under the

Cooperative Societies Act, and a copy of the registration certificate under this Act,

and the Registrar of Cooperative Societies shall, within thirty days of the receipt of

such information, delete the name of such cooperative society from the register of

cooperative societies.

(9) Where a cooperative is registered under sub-section (4), the assets and liabilities,

the rights and obligations, and members of the applicant cooperative society shall

become the assets and liabilities, the rights and obligations, and the members of the

cooperative registered under this Act, and all transactions of the applicant

cooperative society shall be deemed to have been the transactions of the cooperative

registered under this Act.

# <u>6.</u> Cooperative to be body corporate :-

The registration of a cooperative shall render it a

body corporate by the name under which it is registered having perpetual succession and a

common seal with power to acquire, hold and dispose of property, to enter into contracts, to

institute and defend suits and other legal proceedings and to do all other things necessary

for the purpose for which it was constituted.

# **7.** Byelaws :-

- (1) A cooperative shall have a set of byelaws, and the affairs of the cooperative shall be managed in accordance with the terms, conditions and procedure
- specified in the byelaws.
- (2) Subject to the provisions of this Act, the functioning of every cooperative shall be

regulated by its byelaws.

(3) The byelaws may contain such matters as decided by the general body and shall be specific on all matters listed in Schedule B.

## 8. Amendment of byelaws :-

A cooperative may decide, by a special resolution, to amend the provisions of its byelaws and for that purpose the text of proposed amendment with

reasons therefore shall be sent to each member, along with the notice of the general

meeting at which the proposed amendment is to be discussed.

(2) A copy of an amendment of the byelaws shall be forwarded by the cooperative by

registered post to the Registrar within a period of thirty days from the date of the

general meeting at which the resolution was passed.

- (3) A copy of amendment forwarded to the Registrar shall be signed by the President
- and two directors and shall be accompanied by the following particulars:-
- (a) a copy of the resolution adopting the amendment;
- (b) the date of the general meeting at which the amendment was adopted;
- (c) the date on which the amendment comes into force.a list of members who

attended such general meeting and a list of members who voted for or against

the resolution in such general meeting.

- (4) The Registrar shall take on record the amendment of the byelaws received under subsection (2) subject to the fulfillment of the following conditions, namely:-
- (a) the amendment is not inconsistent with the provisions of this Act or any of its
- existing byelaws or is not against the aims and objects of the cooperative; and.
- (b) the amendment is in conformity with the cooperative principles specified in

Schedule A:-

(5) The Registrar shall, by order, refuse to register the amendment if any of the

conditions specified in sub-section(4) is not fulfilled :Provided that no such order of

refusal shall be passed without giving a reasonable opportunity to the cooperative to

reconsider the amendment within the period specified by him.

- (6) The Registrar-
- (i) may after considering the reply received in response to the opportunity given

under sub-section(5), refuse amendment; and shall, if no reply is received

within the period specified by him under the proviso to subsection(5), refuse

amendment; and he shall communicate such decisions within thirty days of the

receipt of such reply or the expiry of the period referred to in clause(ii), as the

case may be. (7) An appeal against the order of refusal shall lie to the Cooperative Tribunal for redressal.

## 9. Name of cooperative :-

The full name of every cooperative shall contain the word "cooperative" or its

equivalent in any Indian language.

A cooperative shall not be registered with the same name as another cooperative

business already registered under this Act or the Cooperative Societies Act ; Provided

that where the byelaws of a secondary cooperative require that all its members

which are cooperatives to use a common name, the name of each s u c h membercooperative shall have its location or other distinguishing feature included in the

name at the beginning or end of the common name.

Every cooperative shall display its full name in legible charactersin a conspicuous

position

in all notices and other official publications;

on all its contracts, business letters, orders for goods,

at every office or place at which it carries on business; invoices, statements of

account, receipts and letters of credit; and

on all bills of exchange, promissory notes, endorsements, cheques and orders for

money signed on its behalf.

- (4) Every cooperative shall display its full name in legible characters on its common seal.
- (5) A cooperative registered with limited liability under this Act shall have as a suffix to,
- its name the word "limited" or its equivalent in any Indian language.
- (6) Nothing in sub-section (2) shall prevent a cooperative displaying more conspicuously

than the full name, any shorter name by which it is popularly known and which, too,

is included in the byelaws.

(7) A cooperative may, by an amendment of its byelaws, change its name; Before

changing the name the cooperative shall send notice of its intention to change its

name to the Registrar under this Act and the Registrar under the Cooperative

Societies Act, along with the proposed name, and the Registrar shall, within fifteen

days of receiving such notice inform the cooperative if such name is already in use

by another cooperative or cooperative society, as the case may be.

(8) Where a cooperative changes its name, the Registrar shall enter the new name of

the cooperative in the register of cooperatives in place of the former name on receipt

of a copy of amendment of byelaws under sub-section (2) of section 8 and issue a

certificate to that effect.

(9) The change of name of a cooperative shall not affect any rights obligations of the

cooperative or any of its members or past members or deceased members or render

defective any legal proceedings by or against it; and any legal proceedings which

might have been continued or commenced by or against the cooperative by its

former name shall be so continued or commenced by its new name.

(10) A prominent cooperative which changes its name shall publicise such change in name

in a prominent newspaper in the district in which its head office is located.

#### 10. Location of head office :-

- (1) Every cooperative shall notify to the Registrar the full address of its head office, within sixty days from the date of its registration under this Act.
- (2) Every cooperative shall display the full address of its head office in legible characters

in a conspicuous position:-

- (a) at every office or place at which it carries on business;
- (b) in all notices and other official publications;
- (c) on all its contracts, business letters, orders for goods, invoices, statements of

account, receipts and letters of credit; and

(d) on all bills of exchange, promissory notes, endorsements, cheques and order

for money signed on its behalf.

(3) The board may, by resolution, change the address of its head office.

It shall give notice of such change to its members, creditors, the Registrar and to

any secondary cooperative to which it is affiliated, within fifteen days of the passing of

such resolution.

(4) The Registrar shall, within fifteen days of receiving notice of change of address from

a cooperative, take on record, in the register of cooperatives, the changed address of

the head office of a cooperative.

#### 11. Transfer of assets and liabilities :-

(1) A cooperative may, by special resolution,

decide to transfer its assets and liabilities, in whole, to any other cooperative which, by

special resolution, agrees to receive such assets and liabilities.

(2) Where special resolutions are passed under sub-section (1), each cooperative shall

give notice thereof together with a copy of the resolution passed by

it to all its

members and creditors, and any member other than those who voted in favour of

the proposed transfer of assets and liabilities or the proposed agreement to receive

such assets and liabilities, as the case may be, and any creditor shall, during a

period of thirty days from the date of service of notice upon him, have the option of

withdrawing his shares, deposits or loans from the cooperative, as the case may be,

subject to the discharge of his obligations to the cooperative.

(3) Any member or creditor who fails to exercise the option within the period specified in

sub-section (2) shall be deemed to have assented to the transfer or receipt of assets

and liabilities as the case may be.

- (4) The special resolutions passed under sub-section (1) shall not take effect until:-
- (a) all claims of the members and creditors of each cooperative who have exercised

the option under sub-section (2) have been met in full or otherwise satisfied;

and (b) information of the intended transfer of assets and liabilities and settlement of

claims of members and creditors of cooperatives concerned is sent to the

Registrar and his acknowledgement is obtained.

(5) When a cooperative transfers the whole of its assets and liabilities to any other

cooperative, under this section, the registration of the cooperative transferring the

assets and liabilities shall stand cancelled and it shall be deemed to have been

dissolved and shall cease to exist as a corporate body, and the Registrar shall delete

the name of such cooperative from the register of cooperatives.

# 12. Division of cooperative :-

(1) A cooperative may, by special resolution, decide to divide itself into two or more cooperatives.

1. Where special resolution is passed under sub-section (1), the cooperative shall

give notice thereof together with a copy of the resolution passed by it to all its

members and creditors and any member other than those who voted in favour of

the proposed division and any creditor shall, during a period of thirty days from

2. the date of service of notice upon him have the option of withdrawing his shares,

deposits or loans, from the cooperative as the case may be, subject to the

discharge of his obligations to the cooperative.

3. Any member or creditor who fails to exercise the option within the period

specified in sub-section (2) shall be deemed to have assented to the division.

- 4. The special resolution passed under sub-section (1) shall not take effect until:-
- (a) all claims of the members and creditors of the cooperative who have

exercised the option under sub-section (2) have been met in full or otherwise

satisfied;

(b) information of the intended division and settlement of claims of members

and creditors is sent to the Registrar and his acknowledgement of receipt of the

information is obtained; and

(c) the certificates of registration and the original byelaws of the resultant

cooperatives, signed and sealed by the Registrar, are issued under sub-section (6) of

section 4.

(5) When a cooperative divides itself into two or more cooperatives under this section,

the registration of such cooperative shall stand cancelled and it shall be deemed to

have been dissolved and shall cease to exist as a corporate body and the Registrar

shall delete the name of such cooperative from the register of cooperatives.

(6) When a cooperative divides itself into two or more cooperatives, each member who

has assented or deemed to have assented to the division shall be deemed to have

become a member of that newly formed cooperative to which his interests were

transferred, in accordance with the scheme of division approved by the general body

of such cooperative notwithstanding anything contained in this Act.

# 13. Amalgamation of cooperatives :-

(1) Any two or more cooperatives may, by special

resolutions, decide to amalgamate themselves and form a new cooperative. (2) Where special resolutions are passed under subsection (1), each cooperative shall

give notice thereof together with a copy of the resolution passed by it to all its

members and creditors and any member other than those who voted in favour of the

proposed amalgamation. Any creditor shall, during a period of thirty days from the

date of service of notice upon him, have the option of withdrawing his shares,

deposits or loans from the cooperative, as the case may be, subject to the discharge

of his obligations to the cooperative concerned.

- (3) Any member or creditor who fails to exercise the option within the period specified in
- sub-section (2) shall be deemed to have assented to the amalgamation.
- (4) The special resolutions passed under sub-section (1) shall not take effect until:-
- (a) all claims of the members and creditors of each cooperative who have exercised
- the option under sub-section (2) have been met in full or otherwise satisfied;
- (b) information of the intended amalgamation and settlement of claims of members
- and creditors is sent to the Registrar and his acknowledgement is obtained; and
- (c) the certificate of registration and the original byelaws of the

cooperative which

is formed as a result of amalgamation, signed and sealed by the Registrar, is

issued under sub-section(6) of section 4.

(5) When two or more cooperatives amalgamate themselves into a new cooperative

under this section, the registration, of the cooperatives so amalgamated, shall stand

cancelled and they shall be deemed to have been dissolved and shall cease to exist

as corporate bodies, and the Registrar shall delete the names of the cooperatives so

amalgamated from the register of cooperatives.

(6) When two or more cooperatives amalgamate themselves into a new cooperative

under this section, all the members of the cooperatives who have assented or

deemed to have assented to the amalgamation shall be deemed to have become

members of the new cooperative notwithstanding anything contained in this Act.

# 14. Merger of cooperatives :-

- (1) A cooperative may, by special resolution, decide to merge itself into any other cooperative which, by special resolution, agrees to such merger.
- (2) Where special resolutions are passed under sub-section (1), each cooperative shall

give notice thereof together with a copy of the resolution passed by it to all its

members and creditors, and any member other than those who voted in favour of

the proposed merger and any creditor shall, during a period of thirty days from the

date of service of notice upon him, have the option of withdrawing his shares,

deposits or loans from the cooperative, as the case may be, subject to the discharge

of his obligations to the cooperative concerned.

(3) Any member or creditor who fails to exercise the option within the period specified in

- sub-section (2) shall be deemed to have assented to the merger.
- (4) The special resolutions passed under sub-section (1) shall not take effect until:-
- (a) all claims of the members and creditors of each cooperative who have exercised

the option under sub-section (2) have been met in full or otherwise satisfied;

and (b) information of the intended merger and settlement of claims of members and

creditors is sent to the Registrar and his acknowledgement is obtained.

(5) When a cooperative merges itself into any other cooperative under this section, the

registration of the merged cooperative shall stand cancelled and it shall be deemed

to have been dissolved and shall cease to exist as a corporate body, and the

Registrar shall delete the name of such cooperative from the register of

cooperatives.

(6) When a cooperative merges itself into any other cooperative under this section, the

members of the first cooperative who assented or deemed to have assented to the

merger, shall be deemed to have become the members of the second cooperative

notwithstanding anything contained in this Act.

# <u>15.</u> Vesting of assets and liabilities in resulting cooperative :-

A resolution passed

under sub-section (1) of section 11 or sub-section (1) of section 12 or sub-section (1) of

section 13 or sub-section (1) of section 14 shall be sufficient conveyance to vest the assets

and liabilities of each affected cooperative in the resulting cooperative or cooperatives

concerned, such vesting being subject only to the provisions of the scheme of transfer of

assets and liabilities or of division of cooperative or of amalgamation of cooperatives or of

merger of cooperative as the case may be.

Explanation: - For the purpose of this section-

(a) "affected cooperative" means a cooperative which decides in any of the manners

specified in section 11,12,13 or 14;

(b) "resulting cooperative" shall have the meaning assigned to it in section 17.

## 16. Conversion of a cooperative into cooperative society :-

A cooperative registered

or a cooperative society converted as cooperative under this Act intending to convert into a

cooperative society may apply to the Registrar in accordance with the provisions of

cooperative societies Act.

# 17. Saving of rights and obligation of resulting cooperative etc:

(1) The

reorganisation of the cooperatives under section 11, 12, 13 or 14 shall not, in any manner

whatsoever affect any right or obligation of the resulting cooperative or cooperatives or

render defective any legal proceedings by or against the cooperative or cooperatives and

any legal proceedings that might have been continued or commenced by or against the

cooperative or cooperatives, as the case may be, before the reorganisation may be

continued or commenced by or against the resulting cooperative or cooperatives.

(2) Every resulting cooperative shall have such structure, property, powers, rights,

interests, authorities, duties and obligations as may be specified in the scheme of :-

- (i) transfer of assets and liabilities under section 11; or
- (ii) division of cooperative under section 12; or
- (iii) amalgamation of cooperatives under section 13; or
- (iv) merger of cooperative under section 14, as the case may be, and such scheme may contain such consequential,

incidental and supplemental provisions as may be considered

necessary to give effect

to such scheme.

Explanation: - For the purpose of this section "resulting cooperative" means a cooperative

-to which the assets and liabilities of a cooperative transferring the assets and liabilities are

transferred in whole under section11,or which is formed as a result of division under section

12; or(iii) which is formed as a result of amalgamation under section 13; or (iv) which is

formed as a result of merger under section 14.

#### 18. Fee for services :-

(1) Registration fee amounting to one percent of the authorised equity capital of the proposed cooperative, subject to the minimum of rupees one hundred

and maximum of rupees five thousand, shall be charged for registration of each cooperative.

Provided that the fee shall be rupees two hundred in the case of such cooperatives

which do not intend to have any equity capital.

(2) Subject to the provisions of sub-section (2) and sub-section (6) of section 53 the

Registrar may, by order, prescribe a scale of fee to be paid by cooperatives and

others for various services rendered by him under this Act.

CHAPTER 3 Membership

# 19. Eligibility for membership in cooperative :-

(1) Any person who needs the services

of a cooperative, expresses willingness to accept the responsibilities of membership, meets

such other conditions as may be specified in the byelaws of the cooperative, and is in a

position to use the services, may seek membership and if the cooperative is in a position to

extend its services to the applicant, it may admit him as a member.

(2) Every applicant for membership and every member of a cooperative shall keep each

cooperative of which the person is a member, informed of membership in other

cooperatives, and in case of conflicting membership, the board may, by resolution,

refuse admission under section 21 or terminate from membership under section 24

as the case may be :-

Provided that no such resolution to refuse admission shall be passed without giving

the applicant as the case may be, a reasonable opportunity to make representation to the

board as to why he should not be refused admission.

Explanation: - For the purpose of this sub section the expression "conflicting membership"

means the membership of the common objective cooperatives functioning within the

jurisdiction of a cooperative of which the membership is sought.

## 20. Disqualification of member :-

No person shall be eligible for admission as member and any member shall cease to be a member of a cooperative, if he incurs disqualification of membership prescribed in the byelaws.

## 21. Admission of member :-

- (1) The board may admit a person for membership in accordance with the procedure laid down in the byelaws within sixty days from the date of receipt of application for membership if he is eligible for membership or refuse admission to the applicant if he is not eligible for membership and communicate the same to the applicant by registered post.
- (2) Where admission is refused, the decision with the reasons therefor shall be

communicated by registered post to such applicant within fifteen days of the date of

the decision. If nothing is communicated within the period of sixty days under subsection (1) the admission shall be deemed to have been refused by the board.

(3) Where an applicant has been refused or deemed to have refused admission by the

board, the applicant may appeal to the Arbitration Council within thirty days of –

(I) the communication of such decision under sub-section(2); or the expiry of the

period of sixty days referred to in sub-section(2);

Provided that no decision of refusal of admission shall be taken by the Arbitration

Council without giving an opportunity of being heard to the applicant.

## 22. Withdrawal of membership :-

(1) Subject to the provisions of sub-section (2) of section 48, a member may at any time withdraw from membership in a cooperative in

accordance with the procedure laid down in the byelaws,

(2) The withdrawal from membership shall nonetheless require the person to fulfil such

obligations as were undertaken or assumed as a member, under the provisions of

this Act, the byelaws or any agreement.

# **23.** Cessation of membership :-

If any person having been admitted as a member of a cooperative dies or subsequently becomes subject to any of the disqualification specified in

the byelaws shall cease to be a member of the cooperative.

(2) Every cooperative shall inform, in the event of the death of the member, the

nominee of the member, and in every other instance, the member, about the

cessation of membership, for the settlement of accounts.

# 24. Termination of membership :-

The board may, by a resolution passed by three

fourth majority of the directors present and voting at a meeting held for the purpose,

terminate the membership of a member if he -

(a) Intentionally does any act likely to injure the credit of the cooperative or bring

it to disrepute; or

(b) Willfully deceives the cooperative; or

(c) has acted adversely to the objects or his act is detrimental to the interests of

the cooperative; or

(d) persistently makes default in payment of his dues or fails to comply with the

provisions of the byelaws; or

(e) having been admitted as a member subsequently becomes a member of any

other common objective cooperative functioning within the jurisdiction of the

cooperative of which he is a member: Provided that no such resolution shall be

passed without giving the member concerned a reasonable opportunity to make representation at the board meeting. Any member aggrieved by the resolution

passed under sub- section(1) may appeal to the Arbitration Council within thirty

days of the communication of such resolution;

(3) No member of a cooperative whose membership has been terminated under subsection(1) shall be eligible for re-admission as a member of the cooperative for a

period as may be specified in the resolution but not exceeding five years.

## 25. Register of members :-

Every cooperative shall maintain a register of members. The name of every person admitted as a member of the cooperative shall be entered in the

register along with such particulars as may be deemed necessary by the board.

- (2) The name of a person -
- (i) whose admission is refused under section 21; or
- (ii) who has withdrawn from membership under section 22; or
- (iii) who ceased to be a member under section 23; or
- (iv) whose membership has been terminated under section 24shall be deleted from

the register of members:

Provided that the name of a person referred to in clause (i) or clause (iv) shall not be

deleted from the register of members till the decision of the Arbitration Council in appeal

preferred under sub-section (3) of section 21 or under sub-section

(2) of section 24 as the

case may be.

(3) The register maintained under sub-section (1) shall be prima facie evidence of the

date on which any person was admitted to the cooperative as a member and of the

date on which he ceased to be a member.

#### 26. Education of members etc:-

(1) Every cooperative shall include in its budget

annually, provision for expenses on member and potential member, education and training

of staff and directors for the development of their cooperative in accordance with the

cooperative principles specified in Schedule A and practices of cooperation.

(2) Any balance under the budget head provided for under subsection (1) shall be taken

at the end of the year into a cooperative education fund, and may be used only for

the purpose of educating and training, of staff and directors in according with

cooperative principles specified in Schedule A and practices of cooperation.

# 27. Exercise of rights :-

No member of a cooperative shall exercise the right of a member, including the right of vote, unless he has made such payment to the cooperative in respect

of membership or has acquired and continues to have such interest in the cooperative, as

may be specified in the byelaws.

2. Every financial year, within twenty days of closure of the previous financial year, the

chief executive shall prepare a list of members with the right of vote, and a list of

members without the right of vote, valid for the current financial year. The list shall

be affixed on the notice board of the head office of the cooperative for information of

all members, and any member, not satisfied with the specific instances of inclusion

or non-inclusion of members in the lists, may appeal to the board within ten days from the date of the affixation of the lists on the notice board, for re-examination of

the records, and the board shall, within forty five days of closure of the previous

financial year, review the lists, finalise it, and have it affixed on the notice board of

the head office of it the cooperative.

### 28. Votes of members and manner of exercising vote :-

In primary cooperatives,

members shall have equal voting rights (one member, one vote), Similarly in case of

secondary cooperatives, the representative of such cooperatives shall have same voting

rights (one representative one vote). Every member of a cooperative or the representative

referred herein shall exercise his vote in person and in the manner specified in the bye-laws

and no member or representative shall be permitted to vote by proxy:

Provided that a person shall have been a member for at least one full financial year,

before being eligible to vote;

Provided further that the condition of one year membership shall not apply to the

members who join at registration or at any time after the registration of a cooperative but

before the first financial year ending;

(2) Every member of a cooperative shall exercise his vote in the manner specified in the byelaws.

# 29. Liability of member :-

(1) A cooperative may be registered with limited or unlimited liability:

Provided that unless the State Government, by a general or special

order otherwise

directs, the liability of a cooperative of which another cooperative is a member shall be

limited.

Explanation: - For the purpose of this sub-section-

(a) "cooperative with limited liability" means a cooperative in which the liability of

its members for the debts of the cooperative is limited by its byelaws, to such

form and extent as they may undertake to contribute to any deficit in the

assets of the cooperative, in the event of its being wound up; and

(b) "cooperative with unlimited liability" means a cooperative the members of

which are, in the event of its being wound up, jointly and severally liable for

and in respect of all its obligations, to contribute to any deficit in the assets of

the cooperative.

(2) Where a cooperative by special resolution amends its byelaws to change the form

and extent of liability, of its members, it shall give notice thereof together with a

copy of the amendment to its members and creditors and any member other than

those who voted in favour of the proposed change of liability and any creditor shall,

within a period of thirty days from the date of service of notice upon him, have the

option of withdrawing his shares, deposits or loans from the cooperative as the case

may be subject to the discharge of his obligations to the cooperative.

(3) Any member or creditor who fails to exercise the option within the period specified in

sub-section (2) shall be deemed to have assented to the change of liability.

(4) An amendment passed under sub-section (2) shall not take effect until – (a) all claims of the members and creditors of the cooperative who have exercised

the option under sub-section (2) have been met in full or otherwise satisfied;

and

(b) notice of the amendment of the byelaws of the cooperative and information of

settlement of claims of members and creditors is sent to the Registrar and his

acknowledgement is obtained.

(5) Subject to the provisions of sub-section (6), the liability of a past member or of the

estate of a deceased member of a cooperative for the debts of the cooperative as

they stood:-

(a) in the case of a past member, on the date on which he ceased to be a member;

and

(b) in the case of a deceased member, on the date of his death; shall continue for a

period of two years from such date.

(6) Where a cooperative is ordered to be dissolved under any provision of this Act, the

liability of a past member or of the estate of a deceased member, who ceased to be

a member or died during the period of two years immediately preceding the date of

order for dissolution, shall continue until completion of the entire liquidation

proceedings, but such liability shall be limited only to the debts of the cooperative as

they stood on the date of cessation of his membership or his death, as the case may

be.

CHAPTER 4

Management

# 30. General body:-

There shall be a general body for every cooperative consisting of all the members of such cooperative.

(2) Where the general body of a cooperative decides that the size, spread or types of its

membership requires a representative body of delegates for more effective decision

making, its byelaws shall provide for a smaller body called delegate

general body

elected from the members, in the annual general meeting in accordance with the

byelaws to excercise such powers and to discharge such duties of the general body

as may be specified in the byelaws.

(3) Unless the context otherwise requires, any reference in this Act to the general body

shall apply to the delegate general body where it exists:

- (4) Subject to the provisions of this Act and the byelaws, the ultimate power of a
- cooperative shall vest in the general body.
- (5) Any power, function or responsibility, falling within the scope of a cooperative as a

corporate body, which has not been specifically entrusted by this Act or the byelaws,

to any authority of the cooperative, may be dealt with by the general body, on a

reference by the board.

# 31. Functions, responsibilities and powers of general body :-

# (1) The following

matters, among such other matters as are considered necessary by the board, shall be dealt

with by the general body at its annual general meeting, namely:-

(a) election, if fallen due, of the directors or delegates;

Explanation: - Election of the directors or delegates shall be deemed to have fallen due, if

the term of such board or delegate general body comes to an end within a period of three

months from the date of the annual general meeting.

- (b) consideration of the long term plan and budget, when required;
- (c) consideration of the annual operational plan and budget for the current financial

year;

- (d) consideration of the annual report of activities for the previous financial year;
- (e) consideration of the audited financial statements of accounts, and the auditors

report relating to the previous financial year;

- (f) consideration of the report on deviations, if any, from the approved budget
- relating to the previous financial year;
- (g) disposal of surplus, if any, of previous financial year;
- (h) management of deficit, if any, of previous financial year;
- (i) creation of specific reserves and other funds;
- (j) review of actual utilisation of reserves and other funds;
- (k) review of the report on the attendance at meetings by directors;
- (I) review of the use of the cooperatives services by the directors;
- (m) review of remuneration paid to any director or member of any committee or
- internal auditor in connection with his duties in that capacity or his attendance
- at concerned meetings;
- (n) review of quantum and percentage of services provided to nonmembers vis-avis services provided to the members;
- (o) report of activities and accounts related to member education and director and staff training.
- (p) consideration of any other matter which may be brought before the meeting of
- the general body in accordance with the byelaws.
- (2) The following matters, among such other matters as considered necessary by the
- board, or which are specifically assigned to the general body under any other
- provision of this Act, may be dealt with by the general body at its annual or any
- general meeting, namely:- (a) amendments of byelaws;
- (b) removal of directors;
- (c) membership of the cooperative in secondary cooperative;
- (d) partnership with other cooperatives;
- (e) amalgamation, division, merger, transfer of assets and liabilities;
- (f) dissolution of the cooperative;
- (g) consideration of the Registrars report of inquiry or reasons for the noncompletion of the inquiry.
- If the byelaws of a cooperative provide for election of all or more directors on
- territorial basis, such director shall be elected from the areas, in a meeting of the members

of that area in accordance with the provisions of the byelaws on a date prior to that of

annual general meeting. The result thereof shall be affixed on the notice board of the head

office of the cooperative and also at the place of the annual general meeting prior to the

commencement of the proceedings of the annual general meeting.

### 32. General meetings :-

(1) The board may, at any time, call a general meeting of the members of the cooperative:

Provided that one such meeting known as annual general meeting shall be held

within one hundred and fifty days of the closure of the financial year to consider or to

approve, among other matters, the returns to be filed with, and the information to be

furnished to, the Registrar.

(2) The board shall call a special general meeting and shall be bound to do so within

thirty days of the date of receipt of a written requisition -

(a) signed by not less than twenty five percent of the members having right to

vote; or

- (b) from the Registrar;
- (3) Such requisition shall contain the reasons why the meeting is felt necessary and the

proposed agenda, and no subject other than the subjects included in the proposed

agenda shall be discussed at the special general meeting.

(4) If the board fails to hold an annual general meeting under subsection (1) or a

special general meeting on requisition under sub- section (2) within the period

specified therein all directors shall cease to be directors on the date of expiry of the

said specified period.

(5) All directors shall cease to be directors on the date of the annual general meeting, if

the audited annual financial statement of accounts and annual report of activities for

the previous financial year were not sent to each member along with the notice to

attend the annual general meeting under the certification of posting at which the

report and accounts are to be considered by the general body. (6) Any meeting of the general body may, with the consent of the majority of the

members present, be adjourned from time to time to a later hour on the same day

or to any other date, but no business other than that left over at the adjourned

meeting shall be transacted at the next meeting :-

A notice of such adjournment posted in the head office of the cooperative on the day

on which the meeting is adjourned shall be deemed sufficient notice of the next ensuing meeting.

(7) The quorum for a general meeting shall be specified in the byelaws, but shall not be

less than ten percent of the members eligible to vote at the general meeting.

(8) If at any time in a meeting there is no quorum the presiding authority shall adjourn

it to such time or date as it thinks fit and announce the same at once; and the

business set down for the meeting shall be brought forward at the subsequent

meeting whether at such meeting there is a quorum or not.

(9) No business other than the business fixed for the original meeting shall be transacted

at such subsequent meeting.

(10) A notice of such adjournment posted in the head office of the cooperative on the day

on which the meeting is adjourned shall be deemed sufficient notice of the next

subsequent meeting.

(11) The quorum for a delegate general body meeting shall not be less than twenty five

percent of the delegate eligible to vote at the delegate general meeting. If at any

time in the meeting of delegate general meeting, there is no quorum; the procedure

laid down in subsection (6) to (10) shall be followed.

(12) At the meeting of the general body, the President, if present, shall prescribe. If the

President is absent from the meeting of the general body the Vice President shall

preside. If both the President and Vice President are absent from the meeting of the

general body, the members present shall choose one of them to preside.

#### 33. Board of directors :-

(1) There shall be a board of directors for the management of every cooperative registered under this Act. The directors shall be elected in accordance

with the provisions of the byelaws. Subject to the provisions of sub-section (4) of section 30

the management of every cooperative constituted in accordance with the provision of this

Act and the byelaws shall vest in a board;

Provided that in the case of a cooperative newly registered under this Act, the

persons who have signed the application for the registration of the cooperative may appoint

a promoter board, for a period not exceeding one year from the date of registration, to

direct the affairs of the cooperative and it shall cease to function as soon as a regular board

is constituted in accordance with the provisions of this Act and the byelaws;

Provided further that in the case of a cooperative societies registered under the

Cooperative Societies Act and the elected members of its board, whose term has not

expired at the time of registration of cooperative under section 5 shall be deemed to be the

promoter board, with the same term and responsibilities as in the first proviso for a period

not exceeding one year from the date of registration. (2) The promoter board appointed under the first provision to sub-section (1)or deemed

to be promoter board under the second proviso thereto , as the

case may be, shall

conduct the election of directors within the period mentioned therein;

- (3) Every director while exercising the powers and discharging duties shall;
- (a) act honestly and in good faith and in the best interests of the cooperative; and
- (b) exercise such due care, diligence and skill as a reasonably prudent person

would exercise in similar circumstances.

(4) A director who is guilty of misappropriation, breach of trust or dishonesty resulting in

loss or shortfall in revenue of the cooperative shall be personally liable to make good

that loss or shortfall, without prejudice to any criminal action to which the director

may be liable under any law.

## 34. President and Vice President of cooperative :-

(1) There shall be a President and a

Vice President in a cooperative to be elected by the board from amongst its directors in

accordance with the provisions of the byelaws. The term of President and Vice President

elected by the board shall be coterminous with the term of the Board. The board shall at the

time of election of, President and Vice President, also elect representative who shall

represent it in other cooperative and the representative so elected shall not be withdrawn

by the board till the next elections of the board.

(2) Any casual vacancy in the office of the President or Vic-President or representative

shall be filled in by the board in accordance with the provisions of the byelaws and

the President or Vice-President or representative so elected shall hold office for the

unexpired term of his predecessor.

(3) The Vice-President may resign his office at any time by notice in writing to the

President and the President may resign his office at any time by

notice in writing to

the Vice-President.

The board may by a resolution passed by three fourth majority of the directors present and voting at a meeting held for the purpose, remove the President

or Vice-President on any of the grounds mentioned in subsection(1) of section 24. Such

meeting shall not be presided by the President or Vice President against whom such

resolution is to be considered.

- 1. The President or Vice President as the case may be, aggrieved
- 2. by the resolution passed under sub-section (4) may appeal to
- 3. the Arbitration Council within thirty days from the date of
- 4. passing of such resolution whose decision thereon shall be final.
- 5. In the event of the occurrence of any vacancy in the office of the President by reason
- of his death, resignation or removal, or
- 6. otherwise, the Vice-President shall act as President until the dateon which a new

President elected in accordance with the provisions of this Act and the byelaws to fill such vacancy. When the President is unable to discharge his functions owing to

absence, illness or any other cause, the Vice-President shall discharge the functions

of the president until the date on which the President resumes his duties. The VicePresident shall, during and in respect of, the period while he is so acting as, or

discharging the functions of, President, have all the powers of the President.

# 35. Functions, responsibilities and powers of board :-

The board shall discharge such

functions, perform such duties and responsibilities and exercise such powers as may be

specified in the byelaws and in accordance with the terms, conditions and procedure laid

down therein and in particular the board shall have the following powers functions and

duties, namely:-

(a) to interpret the organisational objectives, to set up specific goals to be achieved

towards such objectives, and to make periodic appraisal of operations;

- (b) to nominate, elect or appoint and remove the chief executive;
- (c) to make provisions for the matters mentioned in section 44 in respect of the staff of

a cooperative;

(d) to finalise long term perspective plan, annual plan and budget, and to direct the

affairs of the cooperative in accordance with the plan and budget approved by the

general body;

- (e) to arrange for funds;
- (f) to authorise acquisition and disposal of immovable property;
- (g) to frame, approve and amend regulations relating to services, funds, accounts and

accountability, and information and reporting systems.

(h) to elect President, Vice President and representative in accordance with the

provisions of the byelaws;

(i) to prepare the annual financial statement of accounts.

## 36. Eligibility for directorship in cooperative :-

In addition to such other conditions as

may be specified in the byelaws, a member of a cooperative shall be eligible for being

chosen as a director of the cooperative, if :-

- I. such member has the right to vote in the affairs of the cooperative; and
- (ii) such member has patronised the services of the cooperative during the

previous financial year to the extent and in the manner specified in the

byelaws; and such member has no pecuniary interest in any subsisting contract

made with, or work being done for, the cooperative except as otherwise

specified in the byelaws; and the period of three years has lapsed from the date

such member ceased to be a director for the following reasons

(a) non-conduct of annual general meeting or special general

meeting under subsection (4) of section 32; (b) non-submission of annual report of activities, audited annual financial

statement of accounts or auditors report to the general body under subsection(5) of section 32; or

- (c) non-conduct of elections of the directors, or the delegate or representative
- under sub-section (3) of section 37;
- (d) absence from board meetings under sub-section (7) of section 39.

## 37. Elections :-

- (1) It shall be the responsibility of the incumbent board to conduct elections of directors, delegates to the delegate general body and representatives if fallen
- due within the meaning of Explanation to clause (a) of subsection(1) of section 31.
- (2) The elections shall be conducted in the manner specified in the byelaws before the
- expiry of the term of office of the outgoing directors, delegates or representatives as
- the case may be.
- (3) Where a board fails to conduct elections of the directors or delegates or
- representatives, as the case may be before the expiry of the term of their office in
- accordance with the byelaws, all directors shall cease to be directors on the date of
- the annual general meeting at which the elections were due.
- (4) The elections of directors, and delegates shall take place at the annual general
- meeting.
- (5) Where a board fails to conduct elections before the expiry of the term of the
- directors or delegates or representatives, or, where there are no directors remaining
- on the board, a minimum of 25% of total members of the cooperative may jointly
- convene a general meeting, or request the Registrar to convene a general meeting,
- for constituting an ad-hoc board for the specific purpose of conducting elections and

to perform all functions of the board during the interregnum except those functions

as prescribed by the general body.

(6) The term of the ad-hoc board so constituted shall not exceed three months and the

ad-hoc board shall cease to function as soon as a regular board is constituted in

accordance with the bye-laws.

- (7) The directors shall hold office for the period for which they were elected and the
- newly elected directors shall assume office on the date of expiry of said period.
- (8) The director shall not be eligible, if so specified in the byelaws, for re-election.
- (9) Where there are vacancies in the office of the directors and where there are not

sufficient number of directors to constitute a quorum for board meetings, the

remaining directors shall, notwithstanding anything contained in this Act or the

byelaws, call a general meeting for the purpose of electing directors to fill the

vacancies for the unexpired term of the board.

#### 38. Term of directors :-

The term of office of the directors or, where the byelaws provide for retirement of director by rotation, the tern of office of the individual directors shall be for

such period as specified in the byelaws, which shall not exceed five years from the date on

which first meeting of the board is held. 2. The term of representative elected by the board shall be co-terminus with the term of the board for which representative is elected:

- 3. Provided that the representative of a board shall continue to hold his office only
- till the expiry of the term of the board of which he is a member.
- 4. For removal of doubt it is hereby declared that where the term of office of the

director is changed by mending byelaws, the changed term shall apply only to

the director elected after such amendment for the constitution of

new board.

5. Any casual vacancy in the office of the director shall be filled in accordance with

the provisions of the byelaws and the director so elected shall hold office for the

unexpired term of his predecessor.

## 39. Board meetings :-

(1) A meeting of the board may be called at any time by the President and in the event of his being incapable of acting then by the Vice President but at

least four meetings of the board shall be held in a financial year, and the period between

two consecutive meetings shall not exceed one hundred and twenty days.

(2) The President and in the event of his being physically incapable of acting then the

Vice President may, whenever he thinks fit, call a special meeting of the board and

shall be bound to do so within fifteen days of the date of receipt of a written

## requisition:

- (a) signed by not less than one-third of the directors on the board; or
- (b) from the Registrar; or
- (c) from the Auditor;

Such requisition shall contain the reasons why the meeting is felt necessary and the

proposed agenda and no subject other than the subjects included in the proposed agenda

shall be discussed at the special meeting of the board.

(3) If the President or Vice President, as the case may be, fails to hold the meeting of

the board under sub-section (1) or the special meeting of the board under subsection (2) within the period specified therein, he shall cease to be President or Vice

President, as the case may be on the date of expiry of the said specified period.

(4) A person who ceases to be the President or Vice President, under sub-section (3)

shall not be eligible to hold the office of President or Vice President,

as the case may

be, for a period of three years from the date of such cessation.

(5) The quorum for a meeting of the board shall be such as may be specified in the

byelaws but shall not be less than fifty percent of the total number of directors on

the board.

(6) Subject to the provisions of this Act, the procedure to convene and conduct the

meetings of the board shall be such as may be specified in the byelaws.

(7) If a director fails to attend three consecutive meetings of the board without the

permission of the President he shall cease to be a director, from the date of the third meeting.

## 40. Decision by majority of votes :-

Except as otherwise provided by this Act, or the

byelaws, all questions brought before any meeting under this Act shall be decided by

majority of the votes of the members present and in the case of an equality of votes the

presiding authority of the meeting shall have a second or casting vote :

Provided that in the case of equality of votes at the election of the President, Vice

President, Director, delegate or representative the presiding authority shall not exercise his

casting vote and the result shall be decided by lot.

# 41. Minutes of proceedings of meetings :-

(1) Every cooperative shall record, in Hindi or

in any other language prescribed in the byelaws the minutes book, minutes of all

proceedings of every general meeting, delegate general body meeting and board meeting

and the names of the members/delegates/directors present thereat and shall be confirmed

at the same or the next ensuing meeting and send the copy thereof within fifteen days of

the conclusion of every such meeting to all delegates or members or directors as the case may be.

- (2) The minutes so recorded shall be signed -
- (a) in the case of a general meeting or delegate general body meeting, by the

person who presided the said meeting, or in the event of his death or incapacity

to sign the minutes within the time required, by the person who presides the

following meeting wherein the minutes are confirmed; and

(b) in the case of a board meeting, by the person who presided the said meeting or

by the person who presides the following meeting, wherein the minutes are

confirmed.

(3) The minutes of a general meeting shall be deemed to have been confirmed on the

thirtieth day of its dispatch to all members, if no comments are received from

members within that time;

Provided that where comments have been received from members, corrections, if

any, may be made to the minutes by the President, and the revised minutes shall be

confirmed by the person who presides the following meeting of the general body.

# 42. Vacancies etc. not to invalidate proceedings :-

No act or proceeding of the

cooperative or of board or of any officer constituted or appointed under this Act shall be

questioned on account of any vacancy in the membership or any defect in the election or

qualification of the President, Vice President, Director, Delegate or representative or any

defect or irregularity in such act or proceeding not affecting the merit of the case.

# 43. Proceeding of meeting to be deemed to be good and valid:-

Unless contrary is

proved every meeting of the general body or the board shall be deemed to have been duly

convened and held and, all members of the meeting shall be deemed to have been duly

qualified when the minutes of the meeting have been signed in accordance with the

provisions of this Act.

#### 44. Staff :-

Subject to other laws regulating employer, employee relations all employees of

a cooperative shall be appointed regulated and removed by and be accountable to

authorities within the cooperative in accordance with the service conditions approved by the board.

CHAPTER 5

Finance

### 45. Mobilisation of funds :-

A cooperative may raise funds in shape of equity capital, deposits and loans from its members to such extent and under such conditions as may be specified in the byelaws.

2. A cooperative may borrow funds from non-member/individuals and institutions to

such extent and under such conditions as may be specified in the byelaws.

# 46. Deployment of funds and profits :-

- (1) The funds mobilised by a cooperative shall be primarily for the furtherance of its objectives.
- (2) No part of the funds of a cooperative other than the net profits shall be paid by way
- of bonus or dividend or otherwise distributed among its members.
- (3) A cooperative may out of its net profits in any year, pay on the paid up share capital
- of members a dividend at a rate fixed by the general body in the annual general

meeting.

(4) Such of its funds as are not needed for use in its business, a cooperative may invest

or deposit, outside its business, in any non-speculative manner.

## 47. Disposal of surplus :-

- (1) The surplus, if any, arising out of the business of a cooperative in a financial year may be used in one or more of the following purposes:-
- (a) towards a deficit cover fund;
- (b) to be distributed as surplus refund among its members;
- (c) to develop its business;
- (d) towards reserves and funds constituted in accordance with the byelaws;
- (e) to provide common services to its members;
- (f) to provide rewards or incentives to staff:
- (g) towards payment of bonus under the Payment of Bonus Act, 1965 (No.21 of
- 1965) to the employees.
- (h) towards payment of taxes;
- (i) towards writing off bad debts and losses not adjusted;
- (j) towards, such purposes as may be specified in the byelaws:
- (2) Surplus arising out of the business of a cooperative shall be fully disposed of at the

annual general meeting in which the audited annual financial statement of accounts for the year in which the surplus arose is presented for the consideration of the general body.

## 48. Management of deficit :-

(1) The deficit, if any, arising out of the operation of the business of a cooperative during any given financial year, shall be fully settled by debiting a

part or whole of the deficit to the deficit cover fund, if any, or as charge, among its

members;

Provided that nothing in this sub-section shall preclude a cooperative from also

proceeding against its directors or staff for recovery of amounts contributing to the deficit,

where such deficit is the result of deviation from the approved plan

or budget, and where

such deviation does not receive the approval of the general body, or is the result of gross

negligence or mismanagement;

Provided further that where such amounts are recovered, the general body may

resolve to credit a part or whole amount to the deficit cover fund or to the account of each

member in proportion to the deficit charge levied on him.

(2) No member shall be permitted to withdraw from the membership of the cooperative

without paying his share towards clearing the deficit, if any.

## 49. Operation of special funds :-

(1) A cooperative may create reserves and such other

funds as are in the interest of members or the cooperative and which are specified in the

byelaws.

Provided that where a contributory provident fund is created for the benefit of

employees, such fund -

- (a) shall not be used in the business of the cooperative;
- (b) shall not form part of the assets of the cooperative;
- (c) shall not be liable to attachment or be subject to any other process of any court

or other authority; and

- (d) shall be administered in such manner as may be provided in the byelaws.
- (2) The funds so created may be used in the business of the cooperative, but in any

financial year if the fund is not applied in part or whole for the purpose for which it

was created, the cooperative shall credit to the account of such fund an annual

interest on the amount of balance of such fund at a rate not less than the rate paid

by scheduled banks on long term fixed deposits, debiting such interest as operational expenditure.

CHAPTER 6
Accountability

## 50. Accounts, records and documents to be maintained :-

- (1) Every cooperative shall keep
- at its head office, the following accounts, records and documents, namely:-
- (a) a copy of this Act, with amendments made therein from time to time; (b) copies of other laws and regulations to which the cooperative is a subject;
- (c) a copy of its byelaws, with amendments made therein from time to time;
- (d) a copy of the Regulations framed under clause (g) of section 35 and

amendments made therein from time to time.

- (e) the minutes books;
- (f) account of all sums of money received and expended by the cooperative and

their respective purposes;

- (g) account of all purchases and sales of goods by the cooperative;
- (h) account of the assets and liabilities of the cooperative;
- (i) a list of members, their fulfillment of responsibilities over the previous financial

year, their eligibility to exercise their rights for the current twelve month period

updated within sixty days of closure of the financial year; and

(j) all such other accounts, records and documents as may be required by this Act

or other laws and regulations or byelaws of the cooperative.

Provided that where a cooperative has branch offices, summarised statements of

accounts relating to such branch office, shall be available at the head office for each quarter

of financial year, within fifteen days of the end of that quarter.

(2) The books of account and records shall be opened to inspection by any director

during office hours of the cooperative.

(3) The copies of this Act, byelaws, regulations, minutes book of the general body,

voters list and such accounts and records of transactions that relate to a member

shall be made available to any member during office hours of the cooperative.

(4) The books of accounts relating to a period of at least eight

years before the current

financial year together with supporting records and vouchers shall be preserved

unless otherwise require for a longer period.

#### **51.** Audit :-

(1) A cooperative shall get its accounts audited by a chartered accountant as

defined meaning of the Chartered Accountants Act, 1949 (No 38 of.1949) or by any other

auditor authorised by the Registrar.

(2) A cooperative, at its annual general meeting, shall resolve to appoint an auditor. The

resolution shall be valid for the period ending on the close of the next succeeding

annual general meeting.

(3) The remuneration of an auditor may be fixed by the general body or, if not so fixed,

by the board.

- (4) An auditor shall cease to hold office-
- (a) on his resignation; or (b) on his removal from office under subsection (6); or
- (c) on completion of his term of office.
- (5) The resignation of an auditor becomes effective on the date the resignation in writing

is received by the cooperative, or on the date specified in the resignation whichever

is later.

- (6) The general body may, by special resolution, remove an auditor from office.
- (7) An auditor, who -
- (a) resigns; or
- (b) receives a notice or otherwise learns of a general meeting called for the

purpose of removing him from office; is entitled to submit to the general body a

written statement giving the reasons for his resignation or the comments on

the proposed removal, as the case may be.

(8) A vacancy occurred on account of death, resignation, removal or otherwise shall be

filled in by the general body. An auditor appointed to fill a vacancy shall hold office

for the unexpired term of his predecessor.

(9) The auditor shall be given notice of every general meeting and, at the expense of the

cooperative, shall be entitled to attend and be heard thereat on matters relating to

his duties as auditor and their exercise as auditor.

(10) Where one-tenths of members of a cooperative give written notice, of not less than

ten days before a general meeting to the auditor or a former auditor, to attend the

meeting at the expense of the cooperative and answer questions relating to his

duties and their exercise as auditor. A copy of the notice shall concurrently be given

to the cooperative.

(11) It shall be the duty of the board to ensure that annual financial statements of

accounts are prepared and presented for audit within forty-five days of closure of the

financial year.

(12) Upon the reasonable demand of the auditor, the present or former directors,

members, managers or employees of the cooperative shall -

(a) provide access to such records, documents, books, accounts, vouchers, papers,

securities, cash and other properties belonging to or in the custody of the

cooperative; and

(b) furnish such information and explanations, as are, in the opinion of the auditor,

necessary to enable him to make the examination and report, and as the

present or former director, members, managers or employees are reasonably

able to furnish.

(13) It shall be the duty of the auditor to ensure that audited annual financial statements

of accounts and his audit report are furnished to the cooperative within forty five days of the submission of annual financial statements of accounts to him by the board.

- (14) The auditors report shall -
- (a) state whether the auditor has obtained all the information and explanations

which to the best of his knowledge and belief were necessary for the purpose of

the audit;

(b) state whether the balance sheet of cooperative and income and expenditure

account dealt with by the report are in agreement with the books of accounts;

(c) indicate the basis on which each asset and liability was valued, and mention

specifically any change in the manner in which such valuation was done in the

financial year under examination and its effect on surplus or deficit;

(d) indicate the amount of surplus earned or deficit incurred from provision of

services to non-members as distinct from surplus earned or deficit incurred

because of services to members or in normal course of business;

(e) indicate every deviation in actual expenses and income from the estimated

expenses and income, in the approved budget;

(f) state whether or not any of the directors had at any time during the financial

year under review, become ineligible under this Act to continue in office as a

director; and

(g) state whether the decisions on disposal of surplus or assessment of deficit, of

the general body, at its previous annual general meeting were implemented

correctly and completely or not.

# 52. Returns to be filed with Registrar :-

(1) Every year, within thirty days of the holding of the annual general meeting, the board shall file the following returns with the Registrar,

namely:-

(a) annual report of activities;

(b) annual financial statements of accounts as audited with auditor's report,

thereon;

(c) statistical statement indicating name of the cooperative; core services offered

by the cooperative to its members; total number of members as on the last day

of the financial year; total liabilities expressed as (i) funds from members, and

surpluses, (ii) funds from other external sources as on the last day of the

financial year; quantum in rupees of services provided (i) to members, and (ii)

to non-members; and surplus or deficit at the end of financial year; and

- (d) annual disposal of surplus or management of deficit.
- (2) Along with the returns specified in sub-section (1), every cooperative shall furnish

the following information to the Registrar, namely:- (a) the date of the annual general meeting at which the returns to be filed with the

Registrar were considered or approved;

(b) the total number of members on the rolls of the cooperative who were eligible

to vote on the date of such annual general meeting;

- (c) the number of eligible members present at such annual general meeting;
- (d) list of names of directors, their addresses and their terms of office;
- (e) name and address of the auditor appointed for auditing the current financial

years accounts; and

(f) any other relevant and specific information required by the Registrar to enable

him to decide whether the cooperative has conducted its affairs in accordance

with the cooperative principles mentioned in Schedule A and the provisions of

this Act and the byelaws.

(3) If the returns and information, as specified in sub-sections (1) and (2), are not filed

with or furnished to the Registrar within the period specified in sub-

section (1) it

shall be treated as an offense under this Act and the board shall be penalised in

accordance with the provisions of this Act.

## **53.** Inquiry :-

(1) The Registrar shall on the application of a secondary cooperative to

which the cooperative concerned is affiliated, or of a creditor to whom the cooperative is

indebted, or of not less than one-third of the directors, or of not less than one-tenth of the

members, hold an inquiry or cause an inquiry to be made into any specific subject or

subjects relating to any violation of any of the provisions of this Act or byelaws.

(2) The Registrar shall order an inquiry only after the receipt of a fee, as determined by

him from the applicant or the applicants. The fee should be sufficient to meet the

costs of the inquiry to be conducted.

(3) The inquiry shall be completed within a period of sixty days from the date of order of

the inquiry:

Provided that where the inquiry cannot be completed within a period of sixty days

the reasons there of shall be recorded in writing.

- (4) The Registrar shall,
- (i) within a period of thirty days from the date of the completion of the

inquiry, communicate the report of the inquiry;

(ii) within a period of fifteen days from the date of expiry of the period

mentioned in sub section (3) communicate the reasons for the noncompletion of the

inquiry along with the period not exceeding thirty days which is likely to be taken for

completion of inquiry in case the inquiry cannot be completed within the period

mentioned in sub section(3) -

(a) to the cooperative concerned; and

- (i) to the applicant secondary cooperative, or (ii) to the applicantcreditor, or
- (iii) to the person designated by the applicant- directors, or
- (iv) to the person designated by the applicant-members, as the case may be.
- (5) The cooperative concerned shall, on receipt of the report, place it before the next
- general meeting to take such action thereon as the general body may think fit.
- (6) A copy of report shall be supplied to any person, on payment of fee as determined by the Registrar.

CHAPTER 7
Offences

## 54. Prohibition of use of word "Cooperative" :-

(1) No person other than a cooperative

registered under this Act and a person or his successor in his interests of any name or title

under which he traded or carried on business at the date on which this Act came into force,

shall without the permission of the State Government, function, trade or carry on business

under any name or title of which the word "cooperative" or its equivalent in any Indian

language forms part.

- (2) Every person who is a member of a cooperative formed in contravention of subsection (9) of section 4 and every person contravening the provisions of sub-section
- (1) shall be punishable with a fine which may extend to five hundred rupees and in

the case of a continuing offence with further fine of two hundred rupees for each day

on which the offence is continued after conviction therefor.

## **55.** Offences :-

(1) A person who makes or assists in making a report, return, notice or

other document required by this Act to be sent to the Registrar or to any other person that

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- (a) contains an untrue statement of a material fact; or
- (b) omits to state a material fact required in the report or necessary to make a

statement contained in the report not misleading in the light of the circumstances in which it was made shall be guilty of an offence and shall on

summary conviction, be punishable-

(i) in the case of an individual, with a fine which may extend to rupees

one thousand or with imprisonment for a term which may extend to three

months or with both.

(ii) In the case of a person other than an individual, with a fine which

may extend to rupees ten thousand.

(2) (a) If the person commits an offence under sub-section (I) is a cooperative which is

a body corporate, the cooperative as well as every person in charge of, and

responsible to, the cooperative for the conduct of its business at the time of

commission of the offence shall be deemed to be guilty of the offence and shall be

liable to be proceeded against and punished accordingly. (b) Notwithstanding anything contained in clause (a) where an offence has been

committed by a cooperative and it is proved that the offence has been

committed with the consent or connivance of, or that the commission of the

offence is attributable to any neglect on the part of any director, manager,

secretary or other officer of the cooperative, such director, manager secretary

or other officer shall also be deemed to be guilty of that offence and shall be

punishable with a fine of one thousand rupees or with imprisonment for a term

which may extend to ninety days or with both.

(3) No person shall be guilty of an offence under subsection (1) or sub-section (2) where

the untrue statement or omission -

- (a) was unknown to him; and
- (b) in the exercise of reasonable diligence, could not have been known to him.
- (4) Every person who -
- (a) without reasonable cause, contravenes a provision of this Act for which no

penalty is otherwise provided; or

(b) fails to file or furnish return or to give any notice, or to send any document

required by the provisions of this Act; shall be guilty of an offence and shall, on

summary conviction, be punishable with a fine which may extend to one

thousand rupees.

(5) Where a person is convicted of an offence under this Act, the Court may, in addition

to any punishment imposed, order the person to comply with the provisions of this

Act for the contravention of which he has been convicted.

(6) No prosecution for an offence under this Act shall be commenced after five years

from the date when the subject matter of the complaint arose.

(7) No civil remedy for an act or omission under this Act is suspended or affected by

reason that the act or omission is an offence under this Act.

#### **CHAPTER 8**

**Disputes** 

## **56.** Disputes :-

(1) If any dispute touching the constitution, management or business of a

cooperative arises-

(i) (a) among members, past members or persons claiming through member, past

member or deceased member; or

(b) between a member, past member or a person claiming through a member, past

member or deceased member and the cooperative, its board, director, office-

bearer or liquidator, past or present; or

(c) between the cooperative and its board and any past board, any

director, officebearer, or any past director, past office-bearer, or the nominee, heir, or legal representative of any deceased director or deceased office-bearer of the

cooperative, shall be referred to the Arbitration Council;

(ii) between the cooperative and any other cooperative or between a

cooperative and liquidator of another cooperative or any other Individual or

institutions shall be referred to the CooperativeTribunal.

Explanation: - For the purposes of this sub-section, a dispute shall include-

(a) a claim by a cooperative for any debt or other amount due to it from a

member, past member, the nominee, heir or legal representative of a deceased

member, whether such debt or other amount due be admitted or not;

(b) a claim by surety against the principal debtor where the cooperative has

recovered amount from the surety in respect of any debtor or other amount

due to it from the principal debtor as a result of the default of the principal

debtor whether such debt or other amount due be admitted or not;

(c) a claim by a cooperative against a member, past member or the nominee, heir

or legal representative of a deceased member for the delivery of possession to

the cooperative of land or other immovable property resumed by it for breach

of the conditions of assignment or allotment of such land or other immovable

property.

(d) any dispute arising in connection with the election of directors or delegates or

representatives or President or Vice President of the cooperative: Provided that

no dispute under this clause shall be entertained during the period commencing

from the announcement of the election programme till the declaration of the

results.

(2) If any question arises whether a dispute referred to the Arbitration Council under this

section is a dispute touching the constitution, management or business of the

cooperative, such question shall be decided by the Arbitration Council.

(3) The Arbitration Council shall on deposit of fees prescribed in the byelaws decide the

dispute in accordance with the provisions of this Act and the byelaws,. Pending final

decision on the dispute, the Arbitration Council may make such interlocutory orders

as it may deem necessary in the interest of justice.

(4) Every order or decision made under this section, shall be executed by the Civil Court

having jurisdiction, as if such order is a decree of that Court, on a certificate issued

by the Arbitration Council.

(5) Notwithstanding anything contained in sub-section (4), and without prejudice to any

other mode of recovery which is being taken or may be taken, the Arbitration Council

may, on the application made by the cooperative for the recovery of arrears of any

sum advanced by the cooperative to any of its members, and on its furnishing a

statement of accounts in respect of the arrears and after making such inquiry as

such Council deems fit, issue a certificate for the recovery of the amount stated

therein to be due as arrears. (6) A certificate issued by the Arbitration Council under sub-section (5) shall be final and

conclusive proof of the arrears stated to be due and the certificate shall be executed

by the chief executive in the manner specified in the byelaws.

(7) A person aggrieved by the order of the Arbitration council may appeal to the

Cooperative Tribunal within fourty five days from the date of passing the order.

Provided that no appeal under this sub-section shall be admitted unless twenty five

percent of the decreed principal amount is deposited in such

manner as the Cooperative Tribunal may prescribe by regulations.

#### 57. Constitution of Arbitration Council :-

(1) The byelaws shall provide for the

constitution of an Arbitration Council consisting of three members, possessing such

qualifications as may be prescribed by byelaws appointed by the general body from among

its members or others, whose term of office shall be of the same duration as that of the

directors.

(2) The Arbitration Council shall follow such procedure and exercise such powers for

settlement of disputes as may be prescribed by the Cooperative Tribunal.

CHAPTER 9

Dissolution

### 58. Dissolution of cooperative by members :-

(1) A cooperative may, by special

resolution, authorise its own dissolution; A notice of the general meeting called for the

purpose shall also be sent by registered post with an invitation to attend, to the Registrar,

to creditors, if any, to any secondary cooperative to which the cooperative is affiliated, and

to any cooperative with which a partnership contract has been entered into.

(2) The invitee under sub-section (1) shall have the right only to make a presentation to

the general body, if he wishes to do so, on the issue of the proposed dissolution.

(3) Within fifteen days of such authorisation for dissolution, the cooperative shall send to

the Registrar a copy by registered post of the authorisation to dissolve the

cooperative.

- (4) The authorisation approved under sub-section (1) shall set out:
- (a) the assets and liabilities of the cooperative;
- (b) the claims of creditors;

- (c) the number of members;
- (d) the nature and extent of the members interest in the cooperative;
- (e) the name and address of the liquidator appointed by the cooperative.
- (5) When the Registrar receives the special resolution passed under sub-section (1) (a) where he is satisfied that the cooperative has no assets or liabilities, he shall

dissolve the cooperative, delete its name from the register of cooperatives and

issue a certificate of dissolution of such cooperative; or

(b) he shall, within thirty days of the date of receipt of such resolution, cause at

the expense of the cooperative a notice of the special resolution to be published

once in the Gazette and once a week for two consecutive weeks in a newspaper

published or distributed in the district where the head office of the cooperative

is located,

(6) In the case of dissolution, the Registrar may require, till the certificate of dissolution

is issued by him, from the liquidator appointed by the cooperative or from any other

person who is required to furnish information, a periodical return showing:-

- (a) the progress of dissolution;
- (b) the distribution of any undistributed surplus or reserve; and
- (c) any other relevant information.

# 59. Dissolution of cooperative by Registrar :-

(1) Where the Registrar has reason to

believe that a cooperative -

(a) has not commenced business within two years after the date shown on its

certificate of registration; or

(b) has not carried on business for two consecutive years; he shall send to the

cooperative a letter by registered post, inquiring whether the cooperative is

carrying on business.

- (2) Where the Registrar -
- (i) does not, within thirty days of the date of sending a letter under sub-section (1), receive a reply to the letter, he shall, within fifteen days after

the expiry of said thirty days, send to the cooperative a letter stating that:

- (a) a letter was sent to the cooperative under sub-section (1);
- (b) no reply to the letter has been received by him within thirty days from the date

of sending it;

- (ii) receives a reply from the cooperative that it is not carrying on business; or
- (iii) does not, within thirty days from the date he sent a letter under

this sub-section, receive a reply to that letter; he shall publish the notice in

the news paper and send to the cooperative a notice that, at the expiry of

thirty days from the date of the notice, the cooperative shall , under cause is

shown to the contrary, be dissolved and have it's name deleted from the

register of cooperatives. (3) On the expiry of thirty days from the date of issue of the letter under sub-section

(2), the Registrar shall, unless cause to the contrary is previously shown by the

cooperative:-

(a) where he is satisfied that the cooperative has no assets or liabilities, dissolve

the cooperative, delete its name from the register of cooperatives and issue a

certificate of dissolution of such cooperative; or

- (b) appoint a liquidator under section 60 to wind up the affairs of the cooperative.
- (4) Where a cooperative fails to file returns and furnish information, as required by

section 52, even after a lapse of two hundred and forty days from the close of the

financial year, the Registrar shall send a requisition under subsection (2) of section

32 to the board to call a special general meeting for the purpose of considering the

annual returns to be filed with, and the information to be furnished to, the Registrar.

(5) Where the board fails to call a special general meeting within the period specified in

sub-section (2) of section 32, the Registrar may at the cost of the cooperative call

the special general meeting notwithstanding anything contained in this Act:-

- (a) to review the affairs of the cooperative; and
- (b) to ascertain whether the general body desires to continue the cooperative.
- (6) Where:
- (a) a quorum of members is not present at a special general meeting called under

sub-section (4) or sub-section (5); or

- (b) the general body fails to pass a resolution to the effect that:-
- (i) the cooperative is to carry on business;
- (ii) the board shall present, within sixty days from the date of the special general meeting, to the general body the annual returns to be filed

with ,and the information to be furnished ,to the Registrar; and

(iii) the cooperative shall file the returns with, and furnish the information to the Registrar within ninety days from the date of the special

general meeting; or

(c) the cooperative fails to file the returns with, and furnish the information to, the

Registrar within ninety days from the date of the special general meeting;- the

Registrar shall:

(i) If he is satisfied that the cooperative has no assets or liabilities, dissolve the cooperative, delete its name from the register of cooperatives

and issue a certificate of dissolution of such cooperative; or

(ii) appoint a liquidator under section 60 to wind up the affairs of the

cooperative.

# 60. Appointment of liquidator :-

Where a cooperative is to be dissolved and no liquidator is appointed by the general body, the Registrar shall appoint any

person as a liquidator to wind up the affairs of the cooperative.

## 61. Duties of liquidator :-

A liquidator on his appointment shall:-

- (a) immediately give notice of his appointment:-
- (i) in the case of a liquidator not appointed by the Registrar, to the Registrar; and
- (ii) to each claimant and creditor known to the liquidator;
- (b) immediately publish notice of his appointment in the Gazette and once a week

for two consecutive weeks in a newspaper published or distributed in the

district where the head office of the cooperative is located and take reasonable

steps to give notice of the liquidation in every jurisdiction where the

cooperative carries on business;

- (c) include in the notice mentioned in clauses (a) and (b) a provision requiring any
- person:-
- (i) indebted to the cooperative, to render an account and pay to the

liquidator at the time and place specified in the notice any amount owing;

- (ii) possessing property of the cooperative, to deliver it to the liquidator at the time and place specified in the notice; and
- (iii) having a claim against the cooperative, whether liquidated, unliquidated, future or contingent, to present particulars of the claim in

writing to the liquidator at the time and place specified in the notice within

the period specified in such notice which shall not exceed sixty days from the

date of first publication of the notice.

(d) take into his custody and under his control all the property and actionable

claims to which the cooperative is or appears to be entitled and shall take such

steps as he may deem necessary or expedient to prevent loss or deterioration

of or damage to such property, effects and claims.

- (e) open and maintain a trust account for the moneys of the cooperative;
- (f) keep accounts of the moneys of the cooperative received and paid out by him;
- (g) maintain separate lists of the members, creditors and other persons having

claims against the cooperative;

(h) where at any time he determines that the cooperative is unable to pay or

adequately provide for the discharge of its obligations, apply to the Registrar or

general body as the case may be, for directions; and

(i) deliver to the Registrar or general body, as the case may be, periodically as the

Registrar or general body may require, financial statements of the cooperative in such form the liquidator considers proper or that the Registrar or general

body may require.

## 62. Powers of liquidator :-

(1) The whole of the assets of a cooperative in respect of which an order for winding up has been made shall vest in the liquidat or appointed under

section 60 from the date the order takes effect.

(2) The liquidator may -a) retain lawyers, accountants, engineers, appraisers and other

professional advisors;

(b) institute and defend suits and other legal proceedings on behalf of the

cooperative by the name of his office;

(c) carry on the business of the cooperative so far as may be necessary for the

beneficial winding up of the same;

- (d) sell by public auction or private sale any property of the cooperative;
- (e) do all acts and execute any documents in the name and on behalf of the

cooperative;

(f) borrow money on the security of the property of the cooperative;

- (g) settle or compromise any claims by or against the cooperative; and
- (h) do all other things that he considers necessary for the liquidation of the

cooperative and distribution of its property.

(3) Where a liquidator has reason to believe that any person has in his possession or

under his control, or has concealed, withheld or misappropriated any property of the

cooperative, he may apply to the Court for an order requiring that person to appear

before the Court at the time and place designated in the order and to be examined.

(4) Where the examination under sub-section (3) discloses that a person has concealed,

withheld or misappropriated property of the cooperative or has in possession or

under his control the property of the cooperative, the Court may order that person to

restore the property or pay compensation to the liquidator on behalf of the

cooperative.

(5) No liquidator shall purchase, directly or indirectly, any part of the stock-in-trade,

debts or assets of the cooperative. Where an order of winding up of cooperative is set

aside in appeal the property, effects and actionable claims of the cooperative shall

revest in the cooperative.

## 63. Disposal of surplus assets of liquidated cooperatives :-

After all the liabilities including the

paid up share capital of a wound up cooperative have been met, the surplus assets shall not

be divided among its members but they shall be applied to any object described in the

byelaws and when no object is so described to any object of public utility determined by the general body meeting.

# 64. Bar of suits or legal proceedings :-

When an order to wind up the cooperative has

been made or the liquidator has been appointed no suit or other legal proceeding relating

to business of such cooperative shall be proceeded with or instituted against the liquidator as such or against the cooperative or any member there of except with the leave of the

Registrar and subject to such conditions as he may impose.

### 65. Final accounts :-

- (1) A liquidator shall pay the costs of liquidation out of the property of the cooperative and shall pay or make adequate provision for all claims against the
- cooperative.
- (2) Subject to the provisions of section 63 after paying or making adequate provision for
- all claims against the cooperative, the liquidator shall apply to the Registrar for
- approval of his final accounts and for permission to distribute in cash or in kind the
- remaining property of the cooperative in accordance with the byelaws.
- (3) Where the Registrar approves the final accounts rendered by a liquidator under sub-
- section (2), he shall:-
- (a) issue directions with respect to the custody or disposal of the documents and
- records of the cooperative; and
- (b) discharge the liquidator.
- (4) Where the Registrar discharges a liquidator under sub-section
- (3), the Registrar shall
- dissolve the cooperative, issue a certificate of dissolution and delete its name from
- the register of cooperatives.
- (5) The cooperative ceases to exist on the date shown in the certificate of dissolution,
- which shall not be later than two years after the appointment of the liquidator.

#### CHAPTER 10

Miscellaneous

# <u>66.</u> Previous sanction of Reserve Bank of India or NABARD in certain matters :-

Notwithstanding anything contained in section 5, 11, 12, 13, 14, 58 and 59 of this Act, in

the case of a co-operative bank or an urban co-operative bank, no transfer, division,

amalgamation, merger or dissolution shall take place save with the previous sanction in

writing of Reserve Bank or National Bank for Agriculture and Rural Development as the case may be.

# <u>67.</u> Certain provisions of cooperative societies Act to apply :-

The provisions of

section 17 A and 17 B of the Madhya Pradesh cooperative Societies Act, 1960(No.17 of

1961) shall mutatis, mutandis apply to all cooperative banks.

Explanation: - For the purposes of this section a "Cooperative Bank means a cooperative

registered under this Act, which is doing the business of banking as defined in clause (b) of

Sub-Section(1) of Section 5 of the Banking Regulation Act, 1949." (No.10 of 1949).

## 68. Removal of difficulty :-

(1) If any difficulty arises in giving effect to the provisions of this Act, the State Government may pass such order not inconsistent with the provisions of

this Act as it may deem necessary to remove such difficulty.

Provided that no such order shall be passed after the expiry of the period of two

years from the date of coming into force of this Act. (2) The order passed under sub-section(1) shall be laid on the table of the legislative

assembly.

# 69. Right to Information :-

Any member or creditor having interest in the affairs of the cooperative may seek information relating to any transaction of the cooperative and for that

purpose may be provided a certified copy of any document within one month from the date

of receipt of the application relating to such transaction on payment of such fee as may be specified in the byelaws.

#### 70. Bar of Jurisdiction of Courts :-

- (1) Save as provided in this Act, no Civil or revenue court shall have any jurisdiction in respect of –
- (a) the registration or conversion of a Cooperative or of an amendment of a byelaw;
- (b) any matter concerning the winding up and the dissolution of a Cooperative.
- (2) While a Cooperative is being wound-up, no suit or other legal proceedings relating to

the business of such Cooperative shall be proceeded with, or instituted against, the

liquidator as such or against the Cooperative or any member thereof except by leave

of the Registrar and subject to such conditions as he may impose.

(3) Save as provided in this Act, no order, decision or award made under this Act shall

be questioned in any court on any ground whatsoever.

# 71. Indemnity for acts done in good faith :-

No suit, prosecution or other legal

proceedings shall lie against the Registrar or any person subordinate to him or acting under

his authority, in respect of anything done or purporting to have been done by him in good

faith under this Act.

## **SCHEDULE 1**

Schedule A

The Statement of Cooperative Identity

1. Definition: - A cooperative is an autonomous association of persons united voluntarily to

meet their common economic, social and cultural needs and aspirations through a jointly

owned and democratically controlled enterprise.

2. Values: - Cooperatives are based on the values of self-help, self-responsibility,

democracy, equality, equity, and solidarity. In the tradition of their founders, cooperative

members believe in the ethical values of honesty, openness, social responsibilities, and

caring for others.

3. Principles: - The cooperative principles are guidelines by which cooperatives put their

values into practice.

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Principle: - Voluntary and Open Membership Cooperatives are voluntary organisations, open to all persons able to use their services and willing to accept the

responsibilities of membership, without gender, social, racial, political, or religious discrimination. 2

nd

Principle: - Democratic Member Control Cooperatives are democratic

organisations controlled by their members, who actively participate in setting their policies

and making decisions. Men and women serving as elected representatives are accountable

to membership. In primary cooperatives members have equal voting rights (one member,

one vote), and cooperatives at other levels are also organised in a democratic manner.

3

rd

Principle: - Member Economic Participation Members contribute to, and democratically control, the capital of their cooperative. At least part of that capital is usually

the common property of the cooperative. Members usually receive limited compensation, if

any, on capital subscribed to as a condition of membership. Members allocate surpluses for

any of the following purposes:

Developing their cooperative, possibly by setting up reserves, part of which at least

would be indivisible; benefiting members in proportion to their transactions with the

cooperative; and supporting other activities approved by the membership.

4

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Principle: - Autonomy and Independence Cooperatives are autonomous, selfhelp organisations controlled by their members. If they enter into agreements with other

organisations, including Governments or, raise capital from external sources, they do so on

terms that ensure democratic control by their members and maintain their

cooperative autonomy.

5

th

Principle: - Education, Training and Information Cooperatives provide education a n d training for their members, elected representatives, managers, and employees so they

can contribute effectively to the development of their cooperatives. They inform the general

public - particularly young people and opinion leaders - about the nature and benefits of cooperation.

6

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Principle: - Cooperation among Cooperatives Cooperatives serve their members most effectively and strengthen the cooperative movement by working together through

local, national, regional, and international structures.

7

th

Principle: - Concern for Community Cooperatives work for the sustainable development of their communities through policies approved by their members.

#### **SCHEDULE 2**

Schedule B

Subject matter for specific consideration when framing byelaws

- 1. Identity of the cooperative: -
- (a) the name of the cooperative
- (b) the village/ town/ city where the head office of the cooperative is to be located
- (c) the custody and use of the common seal
- (d) the area of operation from where the membership is to be drawn
- 2. Aim and services: -
- (a) the aim of the cooperative explicitly stated as a common need of the members which the cooperative aims at fulfilling
- (b) key service and support services to members to fulfil the common need stated in

the aim

(c) the conditions under which services may be provided to non-members

- 3. Membership: -(a) eligibility, ineligibility for obtaining membership (b) eligibility, ineligibility for continuing membership (c) procedure for obtaining membership (d) procedure for withdrawing membership (e) procedure for termination of membership (f) circumstances under which membership ceases (g) procedure for cessation of membership 4. Member rights and obligations: -(a) the rights of members (b) manner of fixation of minimum performance expected annually of each member vis-a-vis use of services, financial commitment, participation in meetings, and adherence to byelaws, in order to be eligible to exercise the rights of membership including the right to vote (c) the consequences of performing below the minimum level fixed (d) the consequences of default in payment of any sum due by a member 5. General body: -(a) the role of the general body, and of the delegate general body, if any, and subjects which must be dealt with by the general body, and by the representative general body, if any (b) the manner and frequency of convening general meetings, the mode of communication of the intimation of these meetings and quorum required

  - (c) the minutes of proceedings of general meetings.
  - 6. Board of directors: -
  - (a) the size and composition of the board of directors
  - (b) eligibility, ineligibility for becoming director
  - (c) eligibility, ineligibility for retaining directorship (d) the procedure for election including the appointment of election officer removal of directors, the election of the President, Vice President, and representative and filling of casual vacancy
  - (e) the terms of office of the directors

- (f) the frequency of board meetings
- (g) the manner of convening board meetings, and quorum
- (h) the functions, responsibilities and powers of the board
- (i) the minutes of proceedings of board meetings
- (j) the functions, responsibilities and powers of the directors
- 7. Chief executive and staff: -
- (a) the person to sue or be sued on behalf of the cooperative
- (b) the manner of appointment and removal of chief executive
- (c) the functions, responsibilities and powers of the chief executive
- 8. Finances: -
- (a) the financial year which the cooperative wishes to adopt
- (b) the manner of appointment of auditors and their duties
- (c) the manner of appointment of internal auditors and their duties
- (d) the nature and amount of equity capital, if any, of the cooperative
- (e) the maximum capital which a single member can hold
- (f) the types and extent of funds to be raised
- (q) the purposes for which the funds raised by the cooperative may be applied
- (h) the debt-equity ratio that the cooperative wishes to maintain at all times, and the
- maximum external debt that a cooperative wishes to permit itself at any point of time
- (i) procedure for transfer of shares or interest by a member
- (j) procedure for redemption of shares by the cooperative
- (k) procedure for transfer or payment of interest on death of member
- (I) the nature and extent of the liability of the members for the debts contracted by the cooperative
- (m) the nature and extent of the liability of the directors for the debts contracted by the cooperative

- (n) the manner of disposal of funds if under liquidation
- 9. Secondary cooperatives: -
- (a) the rights, if any, which the cooperative wishes to confer on any secondary cooperative of which it is a member, and the circumstances under which these rights may be exercised by such secondary cooperative
- (b) the procedure for appointing and changing representative to secondary cooperative
- 10. Other matters: -
- (a) the manner of making or amending byelaws:
- (b) the manner of constitution and functioning of arbitration council along with the qualifications of the members for settlement of disputes:
- (c) the manner of dissolution of the cooperative
- (d) the language in which the affairs of the cooperative are to be conducted
- (e) refunding of loan, guarantee, share capital, grant or subsidy received from Government.
- (f) other matters which the provisions of this Act requires to be provided by byelaws.

Statement of Objects and Reasons

| ьпорат:   |      |
|-----------|------|
| Dated the | 1999 |

Member-in-Charge